

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA 198/93
MP 1848/93 in
OA 724/86

Date of order: 16.07.1993.

Shri Prem Kumar Applicant
versus
Union of India through Respondents
General Manager

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

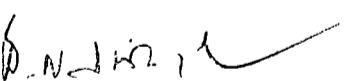
For the applicant : Sh. O.P. Gupta, counsel

ORDER(ORAL)
(delivered by Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman)

The order dated 17.7.1992 passed by this Tribunal disposing of O.A.No.724/86 finally is sought to be reviewed. The judgement under review was delivered by a Bench of this Tribunal consisting of Hon'ble Sh. P.K. Kartha, Vice-Chairman as he then was and one of us (Sh. B.N. Dhoundiyal, Member(A)).

We have heard the learned counsel for the petitioner in support of this application. We are satisfied that no error apparent on the face of record is discernible. No ground made out for review under Order XLII Rule 1 of C.P.C.

The Review Application is rejected.


(B.N. Dhoundiyal)

Member(A)


(S.K. Dhaon)

Vice-Chairman

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